

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr. A.(SJ) No. 761 of 2010**

Farukh Khalifa

..... Appellant

**Versus**

The State of Jharkhand

..... Respondent

**CORAM: HON'BLE MR. JUSTICE RATNAKER BHENGRA**

**Through- Video Conferencing**

For the Appellant : Mr. Atul Kumar, Advocate  
For the Respondent : Mr. S.K.Srivastava, APP

**06/Dated: 10/09/2021**

When the appeal is called out, Mr. Atul Kumar, the learned counsel appears for the appellant and Mr. S.K. Srivastava, the learned APP appears for the State.

As per the office note, the custody report has not been filed as yet.

However, Mr. S.K. Srivastava, the learned APP submits that custody report has already been filed and the appellant has spent 10 months 25 days in custody.

In view of the above submissions, put up this case in the next week in its seriatim.

**( Ratnaker Bhengra, J.)**